

ITEM NO.41

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 16617/2014

(Arising out of impugned final judgment and order dated 22/01/2014
in TTR No. 1325/2003 passed by the High Court of Judicature at
Allahabad)

BSNL Petitioner(s)

VERSUS

COMMNR.TRADE TAX, U.P. Respondent(s)

(with interim relief and office report)

WITH
SLP(C) No. 22463/2014
(With appln.(s) for exemption from filing O.T. and Interim Relief)

Date : 10/04/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Rajiv Tyagi, Adv.
Mr. Ajay Kumar, Adv.

For Respondent(s) Mr. Ravi P. Mehrotra, Adv.
Mr. Abhinav Kumar Malik, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner prays for six weeks time to
file rejoinder affidavit. The prayer stands allowed. It is
hereby made clear that no further adjournment shall be granted.

Let SLP (C) No.16643 of 2014 be listed along with this matter.

Signature Not Verified

Digitally signed by
Gulshan Kumar Arora
Date: 2015.04.11
10:59:16 IST

(Gulshan Kumar Arora)

(H.S. Parasher)

Reason:

Court Master

Court Master